

**NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
CAMP AT CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF  
PRINCIPAL BENCH, NEW DELHI, NATIONAL COMPANY LAW  
TRIBUNAL, HELD ON 11.05.2020 AT 11.30 A.M. THROUGH VIDEO  
CONFERENCING:**

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**PRESENT: SHRI. B.S.V.PRAKASH KUMAR, ACTING PRESIDENT**

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**APPLICATION NUMBER : IA No. \_\_\_\_/2020**

**in**

**PETITION NUMBER : CP(IB)/2013(ND)/2019**

**NAME OF THE PETITIONER(S) : CoC – M/s.Solo Metals Pvt. Ltd.**

**NAME OF THE RESPONDENT(S): Mr.Yogesh Gopalakrishnan Nayak**

**UNDER SECTION : 22(3) of IBC, 2016**

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**ORDER**

Counsel namely Ms. Shweta Dhingra for the Applicant and Mr. Tushar Thaneja for the Respondent, appeared and the hearing has been conducted through Video Conferencing.

On the application moved by the Applicant stating that CoC has passed a resolution on 18.04.2020 for replacement of IRP namely Mr. Navjit Singh with Mr. Ashok Kumar Dewan [Regn. No.: IBBI/IPA-001/IP-P-00603/2017-18/11054] as Resolution Professional, this Bench hereby forwards the name of this Resolution Professional proposed by the CoC to IBBI for its confirmation within ten days hereof.

[IA No. \_\_\_\_/2020 in CP(IB)/2013(ND)/2019]

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Accordingly, the **Registry** is hereby directed to forthwith communicate this order to IBBI for confirmation.

List this application on **20.05.2020**.

Sd/-

**(B.S.V.PRAKASH KUMAR)**  
**ACTING PRESIDENT**

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